

ATTENDENCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.07.2021 AT 10:30 AM THROUGH VIDEO CONFERENCING.

NAME OF THE COMPANY : AKONA ENGINEERING PVT LTD V/S M/S SKT BUILDCON PVT LTD

SECTION : 9 IBC

PRESENT : HON'BLE MR. JUSTICE (RETD.) RAJESH DAYAL KHARE, MEMBER (J)

COUNSEL FOR PETITIONER : MS. BABITA JAIN, ADV.

COUNSEL FOR RESPONDENT : SH. SATYA PRAKASH SINGH, ADV.

CP NO.(IB) 285/ALD/2019

The matter was taken up today through Video Conferencing.

Heard Ms. Babita Jain, Advocate for the Petitioner and Sh. Satya Prakash Singh, Advocate for the Respondent through video conferenceing.

Perusal of the earlier order of this Court dated 23.02.2021 shows that the learned counsel for the Petitioner had informed the Court that the matter has been amicably settled between the parties and stated that she would file a withdrawal application, which is done and is on record, according to which it is stated that the settlement agreement dated 22.02.2021 has been reached between the parties and the entire amount has been paid and therefore the petitioner wants to withdraw the present petition and the aforesaid prayer has also not been opposed by the learned counsel for the Respondent.

After hearing the learned counsel for the parties, this Court is of opinion, no useful purpose would be served in keeping the proceeding pending in the matter, thus the present petition is dismissed as withdrawn. No order as to cost.

Dated : 19.07.2021


JUSTICE RAJESH DAYAL KHARE
(MEMBER JUDICIAL)